

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA No. 729/2022**

IN THE MATTER OF :-

Durgesh Boken & Ors

.....Applicant(s)

VERSUS

State of Haryana

.....Respondent

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**Regional Officer  
Haryana State Pollution Control Board  
Gurugram Region (S)**

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****OA No. 729/2022**

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**REPORT ON BEHALF OF DEPUTY COMMISSIONER GURUGRAM &  
HARYANA STATE POLLUTION CONTROL BOARD HSPCB, IN  
COMPLIANCE OF ORDER DATED 02-01-2023****MOST RESPECTFULLY SHOWETH:-**

1. This Hon'ble Tribunal during hearing on dated 02-01-2023 in the above said OA passed the order as reproduced below:

*"This original application has been registered on a letter petition dated 06.06.2022 received from residents of Village Darbaripur and Hasanpur, Gurugram, Haryana. The complaint is that there are industrial establishments like Suzuki Company, Mahindra & Mahindra and Sudhar Metals and Alloy at Darbaripur, Hasanpur road, Khekri Daula Road, Sector-75, Gurugram who are emitting polluted air affecting health of local residents and they are not complying with environmental norms in respect of emission of polluted air."*

"In our view, before taking any further action, a factual report may be obtained for which purpose, we constitute a joint committee comprising State PCB and District Magistrate, Gurugram who visit the site and submit a factual report within one month by email at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Nodal agency will be the State PCB for coordination and compliance."

2. In compliance to above stated order, the District Magistrate, Gurugram has appointed concerned Sub Divisional Magistrate, Badshahpur, Gurugram to represent the District Magistrate Gurugram.
3. The Committee of the officers comprising of Sh. Satish Yadav, SDM- Badshahpur, Sh. Sandeep Singh, Regional Officer, HSPCB, Gurugram Region South and Sh. Sidharth Bhargava, AEE, HSPCB, Gurugram Region South visited the said units on dated 03-02-2023. The observations and complaint detail of the industrial units under question are as under :-

Sr. No.	Name & Address of the unit	Remarks
1.	Suzuki Motorcycle India Ltd., village-KherkiDaula, Badshahpur, NH-8, Delhi Jaipur Highway, Link Road, Gurugram	The unit is engaged in manufacturing of two wheelers. The unit has power press sheet metal operations- welding, paint shop, injection molding and assembly operations. The unit has installed 03 nos of PNG fired boilers & 03 nos. gas generators and 04 nos. of DG Sets of 1500 KVA X 3 nos. & 500 KVA X 1 no. (DG sets are not in operation as unit


		<p>has installed Gas generators).  Further, it is submitted that the unit is using Cleaner fuel i.e. PNG in its 03 nos of boilers &amp; generators.  The unit has also installed online monitoring device on the stack attached to the Boilers.  The unit is having valid Consent to Operate under Water and Air Act from HSPCB (valid till 30-09-2025). The unit is complying under Water and Air Act and no further action is required. Copy of CTO and photographs attached as <b>Annexure-R1.</b></p>
2.	<p>Sudhar Metals and Alloys,  Darbaripur-Hasanpur Road,  Village-Kherki Daula, NH-8,  Delhi Jaipur Highway,  Gurugram</p>	<p>The unit is engaged in manufacture of aluminium ingots by melting into the furnace. The unit has 01 no. stack attached to furnace section and has provided Wet Scrubber as Air Pollution Control Device. The unit is using cleaner fuel i.e. PNG in the Furnace.  The unit has also installed 02 nos of DG sets and having proper stack height and acoustic enclosure. The unit is having valid consent to operate under Water and Air Act from the HSPCB (valid till 31-03-2027).  The unit is complying the Water and Air Act and no further action is required. Copy of CTO and photographs attached as <b>Annexure-R2.</b></p>
3.	<p>M and M Machine craft Pvt. Ltd., Darbaripur-Hasanpur Road, Village-KherkiDaula, NH-8, Delhi Jaipur Highway, Gurugram</p>	<p>The unit is engaged in manufacture of auto components and has installed CNC machines for the same. The unit does not have air emission from the unit except DG sets.  DG sets installed by the unit have proper stack height and acoustic enclosure.  The unit is having valid Consent to Operate under Water and Air act from the HSPCB (valid till 31-12-2027).  The unit is complying the Water and Air Act and no further action is required. Copy of CTO and photographs attached as <b>Annexure-R3.</b></p>

4. Precursor to this OA, the complaint was received in the office of Regional Officer, Haryana State Pollution Control Board, Gurugram Region South vide letter no. 2071/Parivad dated 28-07-2022 from the office of Deputy Commissioner Gurugram. The units were inspected on dated 29-07-2022 in compliance to this complaint and report was submitted to the Deputy Commissioner, Gurugram is attached as **Annexure-R4**.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.

Place: Gurugram

Dated: 17/02/23

  
**Sh. Sidharth Bhargava, AEE**  
**HSPCB, Gurugram Region (S)**

  
**Regional Officer, HSPCB**  
**Gurugram Region (S)**

  
**Sub Divisional Magistrate**  
**Badshahpur, Gurugram**



## HARYANA STATE POLLUTION CONTROL BOARD

Haryana State Pollution Control Board, 3rd Floor,  
HSI IDC Office Complex, IMT Manesar,  
Gurugram Email:- hspcbrogrs@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313091422GUSOCTO26162384

Dated:18/08/2022

To.

M/s :SUZUKI MOTORCYCLE INDIA LTD.,  
Village - Kherki Daula, Badshahpur, NH - 8, Delhi Jaipur Highway, Link Road,  
Gurgaon

Subject: Grant of consent to operate to M/s SUZUKI MOTORCYCLE INDIA LTD.,.

Please refer to your application no. 26162384 received on dated 2022-07-07 in regional office Gurgaon South. With reference to your above application for consent to operate, M/s SUZUKI MOTORCYCLE INDIA LTD., is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2022 - 30/09/2025
<b>Industry Type</b>	Automobile Manufacturing (integrated facilities)
<b>Category</b>	RED
Investment(In Lakh)	38101.0
Total Land Area(Sq. meter)	149821.0
Total Builtup Area(Sq. meter)	54498.0
<b>Quantity of effluent</b>	
1. Trade	390.0 KL/Day
2. Domestic	50.0 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	Horticulture after treatment
2. Trade	ZLD
<b>Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil & Grease	10 mg/l
5. pH	5.5-9.0
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. pH	5.5-9.0
5. Oil & Grease	10 mg/l
6. Phosphate as P	5 mg/l
7. Lead as Pb	0.1 mg/l
8. Chromium (Hexavalent)	0.1 mg/l
9. Total Chromium	2.0 mg/l
10. Copper as Cu	2.0 mg/l
11. Nickel as Ni	2.0 mg/l
12. Zinc as Zn	5.0 mg/l
Number of stacks	7
<b>Height of stack</b>	
1. Attached to D.G.Set 1500 KVA above roof level	16 meter
2. Attached to D.G.Set 1500 KVA above roof level	16 meter
3. Attached to D.G.Set 1500 KVA above roof level	16 meter
4. Attached to D.G.Set 500 KVA above roof level	16 meter
5. Attached to Gas Genset 2458 KVA above roof level	16 meter
6. Attached to Gas Genset 2458 KVA above roof level	16 meter
7. Attached to Gas Genset 1854 KVA above roof level	16 meter
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Motorcycle and Scooter	4000 Numbers/ day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Gas	40000 KG/day
2. Diesel	3.86 KL/day
<b>Raw Material Details</b>	
Tube steel pipes only	214 Metric Tonnes/Day
Steel	66 Metric Tonnes/Day
Paint and Chemicals	0.4880 Metric Tonnes/Day

Solvents	0.2071 Metric Tonnes/Day
Packing Materials	13 Metric Tonnes/Day
Rubber and plastic components	62.5 Metric Tonnes/Day
Fuel Oils	5 Kilo Liters/Day

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. Unit will apply next CTO 90 days before expiry of the present CTO
2. Unit will not change the process without prior permission of the Board.
3. Unit shall not discharge any effluent outside plant premises.

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*



**Photographs of M/s Suzuki Motorcycle India Ltd., village-KherkiDaula, Badshahpur, NH-8, Delhi Jaipur Highway, Link Road, Gururgram**







## HARYANA STATE POLLUTION CONTROL BOARD

**Haryana State Pollution Control Board, 3rd Floor,  
HSIIDC Office Complex, IMT Manesar,  
Gurugram Email:- hspcbrogrs@gmail.com  
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313119821GUSOCTO17388124

Dated:23/11/2021

To.

M/s :SUDHAR METALS AND ALLOYS  
DARBARIPUR HASANPUR ROAD, VILLAGE - KHERKI DAULA, NH - 8,  
DELHI JAIPUR HIGHWAY, GURGAON

Subject: Grant of consent to operate to M/s SUDHAR METALS AND ALLOYS.

Please refer to your application no. 17388124 received on dated 2021-10-27 in regional office Gurgaon South. With reference to your above application for consent to operate, M/s SUDHAR METALS AND ALLOYS is hereby granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2022 - 31/03/2027
<b>Industry Type</b>	Ferrous and Non - ferrous metal extraction involving different furnaces through melting, refining, -processing, casting and alloy re making -
<b>Category</b>	ORANGE
Investment(In Lakh)	55.990002
Total Land Area(Sq. meter)	1361.58
Total Builtup Area(Sq. meter)	816.95
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	2
<b>Height of stack</b>	
1. Attached to furnace section	30 Meter
2. Attached to DG Set of 63 KVA	7 Meter

<b>Emission parameters</b>	
1. SPM	150 mg/m <sup>3</sup>
<b>Product Details</b>	
1. ALUMINUM HSI H	2 Metric Tonnes/day
2. ALUMINUM ALLOY ALSI 07	0.5 Metric Tonnes/day
3. ALUMINUM ALLOY ALSI 09	0.5 Metric Tonnes/day
4. ALUMINUM ALLY ADC 12	2.5 Metric Tonnes/day
5. ALUMINUM ALLOY ADC 6	0.5 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. Furnace section	
<b>Type of Fuel</b>	
1. Diesel	0.25 KL/day
2. LSHS	0.2
<b>Raw Material Details</b>	
ALUMINUM SCARP	2.96 Metric Tonnes/Day
SILICON	0.11 Metric Tonnes/Day
ALUMINUM ALLOY	2.2 Metric Tonnes/Day
PURE ALUMINUM	0.57 Metric Tonnes/Day
COPPER	0.038 Metric Tonnes/Day

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity

of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. That the unit will run and maintain it's APCM regularly and properly will provide separate energy meter on their APCM and maintain the Log Book for energy consumption of APCM.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
3. That the unit will adopt cleaner technology thereby reducing pollution load.
4. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
5. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

Photographs of M/s Sudhar Metals and Alloys, Darbaripur-Hasanpur Road, Village-Kherki Daula, NH-8, Delhi Jaipur Highway, Gurugram





## HARYANA STATE POLLUTION CONTROL BOARD

**Haryana State Pollution Control Board, 3rd Floor,  
HSIIDC Office Complex, IMT Manesar,  
Gurugram Email:- hspcbrogrs@gmail.com  
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320215823GUSOCTO30031740

Dated:12/01/2023

To.

M/s :M and M MACHINE CRAFT PVT LTD  
DARBARIPUR HASANPUR ROAD VILLAGE KHERKI DAULA NH 8 DELHI  
JAIPUR HIGHWAY GURGAON

Subject: Grant of consent to operate to M/s M and M MACHINE CRAFT PVT LTD.

Please refer to your application no. 30031740 received on dated 2022-12-12 in regional office Gurgaon South. With reference to your above application for consent to operate, M/s M and M MACHINE CRAFT PVT LTD is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	12/01/2023 - 31/12/2027
<b>Industry Type</b>	Jobbing and Machining
<b>Category</b>	GREEN
Investment(In Lakh)	885.78998
Total Land Area(Sq. meter)	2420.0
Total Builtup Area(Sq. meter)	1620.0
<b>Quantity of effluent</b>	
1. Trade	0.05 KL/Day
2. Domestic	5.0 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	Recycle/ Reuse
2. Trade	Recycle/ Reuse
<b>Domestic Effluent Parameters</b>	
1. BOD	10 mg/l
2. COD	50 mg/l
3. TSS	20 mg/l
4. Total Nitrogen	10 mg/l
5. Total Phosphorus	1 mg/l
6. pH	5.5-9.0
7. Faecal Coliform	Less than 100
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l

2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil&Grease	10 mg/l
5. pH	5.5-9.0
Number of stacks	2
<b>Height of stack</b>	
1. Attached to DG Set of 250 KVA	15 Meter
2. Attached to DG Set of 62 KVA	15 Meter
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Cover Cylinder Head	22000 Numbers/ day
2. Fork Bolt	15000 Numbers/ day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Diesel	0.025 KL/day
<b>Raw Material Details</b>	
Iron Tube	1600 Kg/Day
Aluminium	1600 Kg/Day

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply

with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. If the unit will any change in the process in future then prior permission be obtained from the Board.
2. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
3. The unit will run and maintain its ETP and STP regularly and properly & will keep all the parameters within limit.
4. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board.

*Regional Officer, Gurgaon South  
Haryana State Pollution Control Board.*

**Photographs of M/s M and M Machine craft Pvt. Ltd., Darbaripur-Hasanpur Road, Village-KherkiDaula, NH-8, Delhi  
Jaipur Highway, Gurugram**





HSPCB/GRS/2022/646

dated 04/08/2022

To

The Deputy Commissioner  
Gurugram

**Sub.:** वायु प्रदूषण से निजात दिलाने बारे व वायु प्रदूषण से हो रही बीमारियों जैसे कैंसर सांस लेने में दिक्कत जान व माल की रक्षा करने बारे पत्र

**Ref.:** Your office letter no. 2071/Parivad dated 28-07-2022.

With reference to the subject cited above, it is submitted the followings units were inspected on 29-07-2022 & the report is as below:-

Sr. no.	Name & Address of the unit	Remarks
1.	Suzuki Motorcycle India Ltd., Village - Kherki Daula, Badshahpur, NH - 8, Delhi Jaipur Highway, Link Road, Gurgaon	The unit is involved in manufacture of Two Wheelers & has 04 nos. DG sets, 03 nos. PNG fired boilers & 03 nos. PNG fired gas generators. The unit is not operating 04 nos. DG sets. Further the 03 nos. boilers & gas generators are using clean fuel i.e. PNG. The unit is having valid consent from the HSPCB. The air polluting activity as claimed by the complainant not found at site. <b>(Photographs attached)</b>
2.	Sudhar Metals And Alloys Darbaripur Hasanpur Road, Village - Kherki Daula, NH - 8, Delhi Jaipur Highway, Gurgaon	The unit is involved in manufacture of aluminium ingots. The unit has 01 no. furnace which is using clean fuel i.e. PNG. 02 nos. DG sets installed by the unit have proper stack height and acoustic enclosure. The unit is having valid consent from the HSPCB. The air polluting activity as claimed by the complainant not found at site. <b>(Photographs attached)</b>
3.	M and M Machine Craft PVT LTD, Darbaripur Hasanpur Road Village Kherki Daula NH 8 Delhi Jaipur Highway Gurgaon	The unit is involved in manufacture of auto components. The unit does not have air emission from the unit. DG sets installed by the unit have proper stack height and acoustic enclosure. The unit is having valid consent from the HSPCB. The air polluting activity as claimed by the complainant not found at site.

DA/as above

  
**Regional Officer**  
**Gurugram Region (S)**



GPS Map Camera

Gurugram, HR, India  
Darbaripur Road, Sector 75,  
Lat 28.390592, Long 76.999659  
07/29/2022 12:32 PM



GPS Map Camera

Gurugram, HR, India  
Sector 75, Gurugram, 122004,  
Lat 28.394689, Long 77.000823  
07/29/2022 11:48 AM



GPS Map Camera



Gurugram, HR, India  
 Sector 75, Gurugram, 122004,  
 Lat 28.394497, Long 77.000391  
 07/29/2022 11:49 AM

Safety/EHS		Contact Details	
Mr. Anup Kumar	900828	9912217413	Fire Station (Control Room)
Mr. Zaheer Ali	900828	9912217413	101
Mr. Jalbir Singh	900828	9912217413	Sector - 37, Gurugram
Mr. Dharm Singh	900828	991221751	Sector - 29, Gurugram
Mr. Rajeev Bahl	784	8130308606	New Railway Road, Gurugram
Mr. Ajit Singh	702	9971741928	Police Station